

NATIONAL HUMAN RIGHTS COMMISSION

Camp Sitting of the Commission in the Union Territory of Puducherry

(28th – 30th April, 2015)

CURTAIN RAISER

The National Human Rights Commission shall be holding its three days Camp Sitting at **Puducherry from 28th to 30th April, 2015** to consider the pending cases of Union Territory, to visit jail, hospitals besides holding meetings with the NGOs and senior officers of the U.T. and important human rights issues concerning Puducherry like suicides in prisons.

The Commission will take up **41 cases** in Single Bench Sitting headed by Justice Shri D. Murugesan, Hon'ble Member and will also hear the petitioners and the State authorities.

Hon'ble Member Justice Shri D. Murugesan will inaugurate the Camp Sitting on **28th April, 2015 at 10.00 A.M.** at Conference Hall, Chief Secretariat, Goubert Avenue, Puducherry-605001. During the Camp Sitting at the same venue from 11.00 A.M. onwards, the Commission will hear the 41 cases. The Commission has also issued notices to concerned authorities and intimations to the petitioners and they have been asked to remain present at the time of hearing.

On the **2nd day, i.e. 29th April, 2015**, the Commission will take up the hearing of cases which could not be taken on 28.04.2015. On the same day, the Commission will visit to the hospital and jails in order to ascertain the problems being faced by the patients, jail inmates and State authorities.

On the concluding day of **Camp Sitting i.e. on 30.04.2015**, the Commission will hold a Meeting with local NGOs from 10.00 AM to 11.00 A.M. Thereafter, the Commission will hold discussions with the Chief Secretary and other senior officers of the Union Territory of Puducherry on important human rights issues raised by the NGOs.

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The following issues are also likely to be taken up during discussion with senior officers of the U.T. of Puducherry:

1. Bonded Labour / Migrant Labour.
2. Police Atrocities.
3. Atrocities on Scheduled Castes, and Non- filling of vacancies reserved for SCs.
4. Grabbing of land of SCs.
5. Implementation of flagship programmes of Govt. of India and other welfare schemes of the U.T. of Puducherry.
6. Jail Reforms.
7. Delay in submission of reports.
8. Any other issue relating to violation of human rights.

The National Human Rights Commission has been organizing Camp Sitzings in different States / UT Administration with an aim to dispose of pending cases concerning one particular State / U.T. by hearing the senior govt. officers, sensitize them about the importance of human rights issues and compliance of NHRC recommendations by them, meet the local NGOs to get an insight into the problems being faced by the people.

In the past, the NHRC has also organized its Full Commission, Division Bench Camp Sitzings in the States of Uttar Pradesh, Bihar, Bengaluru, Karnataka (for four Southern States of Andhra Pradesh, Karnataka, Kerala and Tamil Nadu), Odisha, Gujarat, Assam, Meghalaya, Chhattisgarh, Manipur, Madhya Pradesh, Chandigarh (for the States of Punjab, Haryana, Himachal Pradesh and U.T. of Chandigarh) , Kerala and Single Bench Sitzings in Gujarat, Odisha and Uttar Pradesh in order to dispose of the cases of the particular State and to create awareness on human rights.